

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/4078/2010 – SM [BR]

Date 16/06/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S MERINO INDUSTRIES LTD.,
HAPUR ROAD, VILL. ACHHEGA, GHAZIABAD, (U.P.)
M/S MERINO INDUSTRIES LTD.,

Appellant

Vs
Respondent

dated 13.6.2011

C.C.E. MEERUT II
I am directed to transmit herewith a certified copy of Final order No. 321 /2011-SM[BR]
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent
C.C.E. MEERUT II
OPP. SAHEED PARK (NEAR
ASHOK KI LAT) DELHI ROAD,
MEERUT (UP)
2. Adv. / Consult
MR.C.HARISHANKAR
46, BANK ENCLAVE, DELHI-110092
3. C.D.R
4. Bar association. CESTAT. New Delhi
5. Director Publications. Customs, Excise. I.P. Estate. New
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi -
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file

Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Excise Appeal Nos. 4078 of 2010-SM(BR)

[Arising out of Order-in-Appeal No. 252-CE/MRT-II/10 dated 17.8.2010 passed by the Commissioner of Central Excise (Appeals), Meerut II]

For approval and signature:

Hon'ble Mr. M. Veeraiyan, Member (Technical)

1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?

Yes

2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?

No

3. Whether Their Lordships wish to see the fair :
copy of the Order?

Seen

4. Whether Order is to be circulated to the :
Departmental authorities?

ND

M/s. Merino Industries Ltd.

Appellants

Vs.

Commissioner of Central Excise
Meerut II

Respondent

Appearance:

None for the Appellants

MS ~~Shri~~ R.J. Prasad, SDR for the Respondent

Date of Hearing/decision : 13.6.2011

Final

ORAL ORDER NO. 321/2011 SM (BR)

Per M. Veeraiyan:

When the case was called, none appeared on behalf of the appellant. The Tribunal vide Stay order dated 25.4.11 had directed the appellant to deposit an amount of Rs.36,512/- for the purpose of hearing the appeal. The appellant had not complied with the conditions of the Stay order. Therefore, the appeal is dismissed for non-compliance to the provisions of Section 35 F of the Central Excise Act.

(M. Veeraiyan)
Member(Technical)

SS